

"IMPORTANT"

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LOSS OF SHARE CERTIFICATES

PRACHI AGARWAL, holding 100 shares of Face Value Rs. 10/- in United Spirits Limited (formerly: McDowell & Co. Limited) UB Tower, #24 Vittal Mallia Road, Bengaluru - 560001 in Folio MS072012 bearing Share Certificate Number 537220 with Distinctive Numbers from 49726843-49726942.

I hereby give notice that the said Share Certificate(s) are lost and I have applied to the Company for issue of duplicate Share Certificate and exchange of the same with Face Value Rs. 2/- certificate. The public is hereby warned against purchasing or dealing in anyway with the said Share Certificate. The Company has informed me that if they do not receive any objection within 15 days from the date of issue of this advertisement for withholding of transfer to IEPF Authority, Company will submit its response to IEPF Authority for transferring the aforesaid shares to the demat account of the undersigned, after which no claim will be entertained by the company in that behalf.

PRACHI AGARWAL
Folio No: MS072012
Place: Mumbai
Date: 03-08-2026

**ICICI BANK LIMITED**

CIN: L65190GJ1994PLC021012

Registered Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara 390 007, Gujarat, Phone: 0265-6722239
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Mumbai 400 051, Maharashtra, Phone: 022-4008 8900
Website: www.icici.bank.in Email: companysecretary@icici.bank.in

NOTICE**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES**

Pursuant to SEBI Circular HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, all security holder(s) are hereby informed that a Special Window is now open till February 4, 2027 to facilitate transfer and dematerialization of physical securities which were sold/purchased prior to April 01, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

Kindly note that request(s) which are accompanied by original security certificate(s) along with transfer deed(s) and other supporting documents will only be considered under the Special Window.

Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

Investors wishing to avail of this Special Window may contact the Bank's Registrar to an Issue and Share Transfer Agent (RTA) on the below address:

RTA for Equity Shares: KFin Technologies Limited (Unit: ICICI Bank Limited), Selenium Building, Tower - B, Plot no. 31 & 32, Financial District, Nanakramguda, Serlingampally, Hyderabad - 500 032, Rangareddy, Telangana, India (Email: einward.ris@kfintech.com)

RTA for Bonds/Debentures: 3i Infotech Limited, Tower # 5, 3rd floor, International Infotech Park, Vashi Railway Station Complex, Vashi, Navi Mumbai 400 703, India. (Email: icicibonds@3i-infotech.com)

Mumbai
August 01, 2026

For ICICI Bank Limited
Sd/-
Prachiti Lalingar
Company Secretary

ORIENTAL HOTELS LIMITED

CIN : L55101TN1970PLC005897

Regd. Office : Taj Coromandel, 37, Mahatma Gandhi Road, Chennai 600 034.

Phone No. : 044- 66172828. Email: ohlshares.mad@tajhotels.com Website: www.orientalhotels.co.in

03rd NOTICE TO SHAREHOLDERS - Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of one year from February 05, 2026 to February 04, 2027 to facilitate transfer and dematerialization ("demat") of physical securities which were sold / purchased prior to April 01, 2019. The Special Window is also available for such transfer requests which were submitted earlier and were rejected / returned / not attended to due to deficiency in the documents / process / or otherwise. The Window is available for instances permitted under the applicability defined in the aforesaid circular.

During this window, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred / lien-marked / pledged during the said lock-in period. Further, the cases involving disputes between transferor and transferee, and securities transferred to Investor Education and Protection Fund (IEPF) shall not be considered under this window.

Eligible shareholders may submit their request along with the requisite documents as mentioned in the circular, to the Company and / or its Registrar and Share Transfer Agent (RTA) i.e., M/s Integrated Registry Management Private Limited, within the stipulated period.

In case of any queries, shareholders are requested to raise a service request to RTA at Einward@IntegratedIndia.in or to the Company at ohlshares.mad@tajhotels.com.

The aforesaid SEBI Circular is being uploaded on the website of the Company, i.e., https://orientalhotels.co.in/investors/investor-support/.

Place : Chennai
Date : 31.07.2026

For Oriental Hotels Limited
S Akila
Company Secretary (A15861)

(THIS IS NOT AN OFFER DOCUMENT. CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED JULY 22, 2026, ABRIDGED PROSPECTUS, FORMS and PRE- ISSUE ADVERTISEMENT DATED JULY 24, 2026)

**ONEINDIG TECHNOLOGIES LIMITED**

(Formerly known as Oneindig Technologies Private Limited)

CIN: U74999HR2016PLC066271

Our Company was originally incorporated as "Oneindig Technologies Private Limited" as a private limited company under the provisions of the Companies Act 2013 vide Certificate of Incorporation dated November 02, 2016 from the Registrar of Companies, Central Registration Centre. Subsequently pursuant to a special resolution passed by the Shareholders at their Extraordinary General Meeting held on March 15, 2024, our company was converted from a Private Limited Company to Public Limited Company and consequently, the name of our Company was changed to "Oneindig Technologies Limited" and a Fresh Certificate of Incorporation dated June 29, 2024 was issued to our company by Registrar of Companies, Central Registration Centre. The Corporate Identification Number of our Company is U74999HR2016PLC066271.

Registered Office: V-503, Atrium, VIVANTA by Taj Hotel Complex, Shooting Range Road, Suraj Kund, Faridabad-121001, Haryana

Corporate Office: C-48, 3rd Floor, DDA Sheds, Okhla Industrial Area, Phase-1, South Delhi, New Delhi-110020:

Contact Person: Mr. Sumit Das, Email Id: info@oneindig.tech, Tel No: +91-9810484146; Website: www.oneindig.tech

OUR PROMOTERS: MR. MANOJ AGRAWAL AND MS SEEMA AGRAWAL**DETAILS OF THE ISSUE**

INITIAL PUBLIC OFFER OF UPTO 28,80,000 EQUITY SHARES OF FACE VALUE OF ₹ 10.00/- EACH (THE "EQUITY SHARES") OF ONEINDIG TECHNOLOGIES LIMITED ("ONEINDIG" OR "OUR COMPANY" OR "THE ISSUER") FOR CASH AT A PRICE OF ₹ 96 PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 86 PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 2764.80 LAKHS ("THE ISSUE") OF WHICH 1,44,000 EQUITY SHARES AGGREGATING TO ₹ 138.24 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF 27,36,000 EQUITY SHARES AGGREGATING TO ₹ 2626.56 LAKHS (THE "NET ISSUE"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.36% AND 25.04%, RESPECTIVELY OF THE POST ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED JULY 22, 2026, ABRIDGED PROSPECTUS, FORMS and PRE- ISSUE ADVERTISEMENT DATED JULY 24, 2026".

Investors are hereby informed of the following revisions in the Red Herring Prospectus dated July 22, 2026.

1. Note 15 on page 70 shall be replaced with the following:

Date of Allotment/ Transfer	Name	Category	Number of Equity Shares	Percentage of the Pre-Issue capital (%)	Allotment/Acquire/ Transfer
July 15, 2026	Vishal Vasantrao kokadwar	Director	2,16,000	2.68	Transfer
July 15, 2026	Priyanka Vishal kokadwar	Relative of Director	1,80,000	2.24	Acquire

2. Note 14 on page 70 shall be replaced with the following:

Sr. No	Names	Pre IPO		Post IPO	
		Shares Held	% Shares Held	Shares Held	% Shares Held
	IPO Shares	-	-	28,80,000	26.36
	Total Shareholding	80,44,160	100	1,09,24,160	100

3. Note 13 on page 70 shall be replaced with the following:

We have 61 (Sixty-One) shareholders as on the date of this Red Herring Prospectus.

4. Page 70 shall be read as the following:

Total number of Shareholder of our company

Our Company has 61 (Sixty-One) shareholders as on date of this Red Herring Prospectus. For further details on the Shareholding Pattern of our Company, please refer to the Chapter titled "Capital Structure" beginning on page 59 of this Red Herring Prospectus.

5. Total Current Assets (I) for the stub period ended January 31, 2026 on page 79 shall be read as the following:

Particulars	(Basis of Restated Financial)			
	January 31, 2026	March 31, 2025	March 31, 2024	March 31, 2023
I. Current Assets				
Total Current Assets(I)	5604.88	3,014.71	2,362.79	1190.87

6. Headings for Assumptions for Working capital Projections made by the Company shall be read as the following:

Particulars	Holding level (in Days)						
	Restated			Estimated	Projected		
	March 31, 2023	March 31, 2024	March 31, 2025		March 31, 2027	September 30, 2027	

7. Note 8 on page 83 shall be deleted with the following:

Offer Expenses other than the listing fees shall be shared among our Company and the Selling Shareholder on a pro rata basis, in proportion to the Equity Shares Allotted.

8. Note 1 on page 85 shall be replaced with the following:

Year ended	Basic EPS (₹)	Diluted EPS (₹)	Weight
Weighted Average	5.80	5.80	6

9. Note 2 on page 86 shall be replaced with the following:

Sr.No.	Particulars	P/E Ratio at the Floor Price	P/E Ratio at the Cap Price*
4	P/E ratio based on the Weighted Average EPS	15.69	16.55

10. Page 92 shall be replaced with the following:

Secondary Transaction:

Date of Allotment/ Transfer	No. of Equity Shares	Face Value(₹)	Issue/Transfer Price	Nature of Consideration	Nature of Allotment/ Transfer	Total Consideration (in ₹ lakhs)
Weighted average cost of acquisition (WACA)						23.27

d). Weighted average cost of acquisition, floor price, and cap price:

Type of transaction	Weighted average cost of acquisition (₹ per equity shares)	Floor Price Rs. 91	Cap Price Rs. 96
Based on Secondary Transactions	23.27	3.91	4.13

11. Page 126-127 shall be replaced with the following:

Sr. No.	Name of the Beneficiary	Other Order No/ Reference no. and date, LOA	Capacity/ Units	Unit of Measurement	PO Value	Amount Billed FY 25-26	Pending Amount
1	Customer 1	Solar Plant(PPA)	8	MW	2,400.00	-	2,400.00
2	Customer 2	Solar Pumps	24	Nos.	56.12	56.12	-
		Solar Pumps	130	Nos.	272.16	272.16	-
		Solar Pumps	39	Nos.	91.76	91.76	-
		Solar Pumps	75	Nos.	147.87	27.68	120.19
		Solar Pumps	64	Nos.	146.77	-	146.77
		Solar Pumps	130	Nos.	254.63	-	254.63
		Solar Pumps	164	Nos.	390.16	90.43	299.73
		Solar Pumps	167	Nos.	384.62	-	384.63
3	Customer 3	Solar Pumps	23	Nos.	103.88	54.63	49.25
			340	Nos.	1,106.70	1,106.70	-
4	Customer 4	Ground mounted EPC	12	MW	5755.05	35.00	5720.05
5	Customer 5	Solar PV Plant	150	KW	62.19	46.14	16.05
6	Customer 6	5 MW Solar PPA (Solar)	5	MW	1,346.15	-	1,346.15
			250	KW	54.63	54.63	-
7	Customer 7	Ground mounted EPC	1800	KW	509.64	-	509.64
8	Customer 8	EPC in Rajasthan	35	MW	4648.00	641.75	4006.25
9	Customer 9	EPC in UP	5	MW	1593.20	1123.47	469.73
10	Customer 10	Signage Boards/Audio Setup/Video Screen	NA	NA	217.98	217.98	-
11	Customer 11	Roof top	NA	NA	135.01	100.55	34.45
12	Customer 12	Solar PV Plant	NA	NA	873.79	873.79	-
		Credit Note to customer FY 24-25	NA	NA	(52.72)	(52.72)	-
Total					20,497.59	4,740.07	15,757.52

12. Note -1- Page 78 shall be replaced with the following:

Strong Order Book

Our company maintains a robust order book and actively participates in competitive bidding processes. As of January 31, 2026, our order book includes several large-scale projects aggregating to ₹15,757.52 lakhs.

13. Page 159 shall be replaced with the following:

Shareholding of Directors in our company

Sr. No.	Name of the Directors	No. of Equity Shares held	Category/ status
3.	Vishal Vasantrao Kokadwar	5,04,000	Non - Executive Director
5.	Ronak Jhuthawat	Nil	Independent Director

14. Page 154 shall be replaced with the following:

3.	Name	Mr. Vishal Vasantrao Kokadwar
	No. of Equity Shares held & % of Share-holding (Pre-Issue)	5,04,000 equity shares & 6.27%

15. Revision in Restated Financial Statements in Annexure D:- The "Reconciliation of Profit/(Loss) after Tax" tables shall be replaced with the following:

(a) Reconciliation of Profit/ (loss) after tax

Particulars	Period Ended January 31, 2026	Year Ended 31 March 2025	Year Ended 31 March 2024	Year Ended 31 March 2023
Gratuity Expenses (refer note 1)	-	-	(0.46)	2.50
Net adjustments in profit and loss account	-	-	110.12	2.50
Adjusted Profit after tax	616.40	416.53	295.05	10.83

(b) Reconciliation of Equity

Particulars	Period Ended January 31, 2026	Year Ended 31 March 2025	Year Ended 31 March 2024	Year Ended 31 March 2023
Gratuity Expenses	-	-	(0.46)	2.50
Net adjustments in profit and loss account	-	-	186.42	2.50
Adjusted Profit after tax	2,065.28	1,467.96	748.93	273.72

16. Page 187- Table mentioned shall be replaced with the following:

Ratios	Period Ended January 31, 2026	Period Ended March 31, 2025	Period Ended March 31, 2024	Period Ended March 31, 2023
	CONSOLIDATED		STANDALONE	
Current Asset	5,738.95	3036.72	2,362.79	1,190.88
Current Liability	4,245.92	1971.24	1,849.66	810.98

All other terms and conditions of the IPO remain unchanged

The changes set out above are to be read in conjunction with the RHP dated July 22, 2026, all references to this information in the RHP, Abridged Prospectus, GID, Application Forms stands amended pursuant to this Corrigendum. Investors should read this Corrigendum along with the RHP before making an investment decision with respect to the Offer.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 SHARE INDIA CAPITAL SERVICES PRIVATE LIMITED Address: A-25, Basement, Sector-64, Noida-201301, Uttar Pradesh. Tel: +91 0120-6483000 Email: kunal.bansal@shareindia.co.in Investor Grievances Email id- mb@shareindia.com Website: www.shareindia.com SEBI Registration: INM000012537 CIN: U65923UP2016PTC075987 Contact Person: Mr. Kunal Bansal	 MAASHITLA SECURITIES PRIVATE LIMITED Address: 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, Delhi 110 034, India Contact Person: Mr. Mukul Agrawal Tel. No.: 011-47581432 E-mail: investor.ipo@maashitla.com Website: www.maashitla.com Investor Grievance E-mail: investor.ipo@maashitla.com SEBI Registration No.: INR000004370	 ONEINDIG TECHNOLOGIES LIMITED V-503, Atrium, VIVANTA by Taj Hotel Complex, Shooting Range Road, Suraj Kund, Faridabad-121009, Delhi NCR, India. Contact Person: Mr. Sumit Das Tel. No.: +91-9810484146 E-mail: info@oneindig.tech Website: www.oneindig.tech Registration Number: 66271 CIN: U74999HR2016PLC066271 Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR ONEINDIG TECHNOLOGIES LIMITED
Sd/-
Mr. Sumit Das
Company Secretary and Compliance Officer

Disclaimer: Oneindig Technologies Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Haryana on July 22, 2026 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at, the website www.oneindig.tech of the BRLM to the Issue at: www.shareindia.com the website of BSE at http://www.bsesme.com respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 21 of the Red Herring Prospectus. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.